

Ch

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 AHMEDABAD BENCH
 NO. XXXXXXXXXX

O.A. No. 465/ 1989
XXXXXX

DATE OF DECISION 7.11.1989

Shri. S. J. Sorathia Petitioner

Miss. J. I. Yagnik Advocate for the Petitioner(s)

Versus

Telecom District Engineer Respondent

Mr. J. D. Ajmera Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. M. Singh .. Administrative Member

The Hon'ble Mr. G. S. Sharma .. Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri. S.J.Sorathia
Transmission Asstt.
Carrier Station
Microwave Building,
Bhavnagar

... Petitioner

v/s

1. Telecom District Engineer,
Shri. J.S.Rehella
Nakubag
Bhavnagar District,
Bhavnagar.
2. Chief General Manager,
Gujarat Telecom Circle,
Ambica Chamber,
Navrangpura,
Ahmedabad.
3. Union of India
Telecom Department
Dak Tar Bhavan
New Delhi
(Notice to be served to the
Secretary Telecom Department
Union of India

... Respondents.

CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

HON'BLE MR. G. S. SHARMA .. JUDICIAL MEMBER.

: J U D G M E N T :

O. A. 465/89

Dt. 7.11.1989.

Per : Hon'ble Mr. G. S. Sharma .. Judicial Member.

In this original application under Section 19
of the Administrative Tribunals Act, the applicant
has challenged the
as well as validity of the order dt. 11.10.89 of the Dis
transfer. At the time of hearing of this case the
applicant's learned counsel Kumari J.I.Yagnik moved an
application for permission to withdraw this case. Mr.
J.S.Yadav for Mr. J.D.Ajmera the learned counsel for

the respondent is present and both the parties have been heard. The original application is accordingly dismissed ^{as} and withdrawn without any order as to costs.

M. M. Singh

(M. M. Singh)
Administrative Member

Sharma

(G. S. Sharma)
Judicial Member

R.